

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of hearing 17.9. 2018

Petition No. 187MP/2018

Petitioner : ReNew Wind Energy Private Limited

Respondents : NTPC and Others

Subject : Petition for revision of tariff as a result of introduction of Goods and Services Tax Act, 2017.

Petition No. 193/MP/2018

Petitioner : ReNew Wind Energy Private Limited

Respondents : NTPC Limited and Others

Subject : Petition for revision of tariff as a result of introduction of Goods and Services Tax Act, 2017

Petition No. 192/MP/2018

Petitioner : Phelan Energy India RJ Private Limited

Respondents : Solar Energy Corporation of India Limited and Others

Subject : Petition for revision of tariff as a result of introduction of Goods and Services Tax Act, 2017.

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Parties Present : Shri Sujit Ghosh, Advocate, RWEPL
Shri Rishab Prasad, Advocate, RWEPL
Shri M. G. Ramachandran, Advocate, NTPC and NVVNL
Shri Shubam Arya, Advocate, NTPC and SECIL
Ms. Poorva Saigal, Advocate, NTPC and SECIL

Record of Proceedings

Learned counsel for the Petitioners submitted that these Petitions have been filed inter-alia for seeking revision of tariff on account of increase in capital cost due to imposition of Central Goods and Service Tax, 2017 and Integrated Goods and Service Tax, 2017. Learned counsel further submitted that the distribution companies have also been impleaded as party to the Petitions.



2. After hearing the learned counsels for the Petitioners, the Commission directed to issue notices to the respondents. Learned counsel on behalf of NTPC and SECIL accepted the notice.

3. The Commission directed the respondents to file their replies by 28.9.2018, with an advance copy to the Petitioner, who may file its rejoinders, if any, by 12.10.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petitions shall be listed for hearing on maintainability as well as on merits in due course for which separate notices will be issued.

By order of the Commission

**Sd/-
T. Rout
Chief (Law)**